

ITEM NO.27

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 50823/2023

(Arising out of impugned final judgment and order dated 31-10-2023 in CRLMA No. 10623/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SWAMI PRASAD MAURYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.15489/2024-EXEMPTION FROM FILING O.T. and IA No.15491/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Vinod Prasad, Sr. Adv.
Mr. Dharendra Kumar, Adv.
Mr. Rajesh Kumar Pandey, Adv.
Mr. Devvart Rana, Adv.
Mr. Bijender Singh, Adv.
Ms. Stuti Singh, Adv.
Mr. Shakti Kanta Pattanaik, AOR

For Respondent(s)

Mr. Sharan Thakur, AAG
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in four weeks.
3. Dasti, in addition, is permitted.

4. Mr. Adarsh Upadhyay, learned Advocate-on-Record appearing for the respondent No.1, accepts and waives notice.

5. Until further order(s), there shall be stay of further proceedings in Case Crime No. 80 of 2023 registered at Police Station Kotwali City, Pratapgarh, Uttar Pradesh pending before the Chief Judicial Magistrate/Special Judge (M.P., M.L.A.) Pratapgarh, Uttar Pradesh.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)